GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI VYAPAR BHAVAN: I.P. ESTATE: NEW DELHI-02 DEPARTMENT OF TRADE AND TAXES **POLICY (GST) Branch**

F. No. 3(250)/Policy-GST/2019/ 1189-95

Dated: 13 /3/2019

Circular No. 05/2019-GST (Ref: Central Circular No. 90/9/2019-GST)

Subject: Compliance of rule 46(n) of the DGST Rules, 2017 while issuing invoices in case of inter- State supply - Reg.

invoice. tax invoice as per the provisions contained in section 31 of the Delhi Goods and Services Tax (DGST Rules for short) specifies the particulars which are required to be mentioned in a tax Act, 2017 (DGST Act for short). Rule 46 of the Delhi Goods and Services Tax Rules, 2017 registered person supplying taxable goods or services or both is required to issue

Services Tax Act, 2017, hereby issues the following instructions Commissioner, in exercise of the powers conferred by section 168 (1) of the Delhi Goods and uniformity in the implementation of the provisions of law across the field formations, the mandates that the said details must be mentioned in a tax invoice. In order to ensure inter-State trade or commerce in contravention of rule 46(n) of the DGST Rules which place of supply along with the name of the State in case of a supply made in the course of persons (especially in the banking, insurance and telecom sectors, etc.) are not mentioning the N It has been brought to the notice of the undersigned that a number of registered

the name of the State in the tax invoice or services or both, this is ensured by capturing the details of the place of supply along with consumption of 10 3 ensure that the tax paid by a registered person accrues to the State in which the After introduction of GST which is a destination-based consumption tax, it is essential goods or services or both takes place. In case of inter-State supply of goods

4 supply along with the name of the State in the tax invoice. The provisions of sections 10 and services or both in the course of inter-State trade or commerce shall specify the place of It IS therefore, instructed that all registered persons making supply of goods Or

action under the provisions of sections 122 or 125 of the DGST Act. determine the place of supply in case of supply of goods and services respectively. Contravention of any of the provisions of the Act or the rules made there under attracts penal 12 of the Integrated Goods and Services Tax Act, 2017 may be referred to in order to

this Circular S It is requested that suitable trade notices may be issued to publicize the contents of

of the Policy Branch. 6 Difficulty, if any, in the implementation of this Circular may be brought to the notice

Commissioner (GST) (H. Rajesh Prasad)

F. No. 3(250)/Policy-GST/2019/ Copy forwarded for information and necessary action to: 1189-95

Dated: 13 3/ /2019

1) All Spl./Addl./Joint Commissioners, Department of Trade and Taxes, GNCT

- 2) of Delhi, Vyapar Bhawan, I.P.Estate, New Delhi-02. Special Commissioner (PR), Department of Trade and Taxes, GNCT of
- contents of this circular. Delhi, Vyapar Bhawan, I.P.Estate, New Delhi-02 for wide publicity of the
- S of the Department. Bhawan, I.P. Estate, New Delhi-02 for uploading the circular on the website Joint Director (IT); Department of Trade and Taxes, GNCT of Delhi, Vyapar
- 4 The President/General Secretary, Sales Tax Bar Association (Regd.), Vyapar Bhawan, I.P. Estate, New Delhi.
- S All Assistant Commissioners/GSTOs, Department of Trade and Taxes,
- 6 PS to the Commissioner, GST, Department of Trade and Taxes, GNCT of GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02. Through Zonel In Charge
- E Guard File. Delhi Vyapar Bhawan, I.P. Estate, New Delhi-02.

Assistant Commissioner (Policy)-V (Sadanand Sah)